CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 104/2003 in OA 2349/2001

New Delhi this the Jath day of May, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J). Hon'ble Shri V.K. Majotra, Member (A).

Union of India through

- The General Manager, Northern Railway, Baroda House, New Delhi.
 - Divisional Railway Manager,
 Northern Railway,
 DRM Office, Chelmsford Road,
 New Delhi.
 Applicants/Respondents
 in O.A.

Versus

Shri P.B. Narang, Goods Supervisor, Northern Railway, Kishanganj, Delhi.

Respondent/ Applicant in O.A.

ORDER (By Circulation)

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Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

Respondents in OA 2349/2001, which was disposed of by Tribunal's oral order dated 3.2.2003 have filed Review Application 104/2003. In this RA, they have prayed for review of the order dated 3.2.2003 stating that there is an error apparent on the face of the record, which relates to a fundamental issue of the decision which needs to be corrected.

2. After careful persual of the averments in RA, we are unable to agree that there is an error appaarent on the face of the oral order dated 3.2.2003

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which has been passed after hearing both the learned counsel and in their presence, justifying allowing the Review Application. It is a reasoned and speaking including certain observations as given therein. respondents are of the view judgement/order of the Tribunal is erroneous, the remedy lies elsewhere and not by way of a Review Application as laid down by the Hon'ble Supreme Court in a catena of judgements (See. A.T. Sharma Vs. A.P. Slharma & Ors. (AIR 1979 SC 1047), Parsion Devi & Ors. Vs. Sumitri & Ors. (JT 1997 (8) SC 840) and S. Nagraj & Ors. Devi State of Karnataka (JT 1993 (5) 27). SCVs. Accordingly, RA 104/2003 is rejected.

(V.K. Majotra)
Member (A)

(Smt. Lakshmi Swaminathan) Vice Chairman (J)

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